



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-क

वर्ष ३, अंक १३(२)]

बुधवार, मार्च २२, २०१७/चैत्र १, शके १९३९

[पृष्ठ १ किंमत : रुपये ९.००

असाधारण क्रमांक १८

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकार्यांनी तयार केलेले  
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)  
वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),  
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक  
आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

### THE HIGH COURT OF JUDICATURE AT BOMBAY

#### NOTIFICATION

THE BOMBAY HIGH COURT RIGHT TO INFORMATION (REVISED) RULES, 2009.

P. 0703/2009 .— In exercise of the powers conferred by section 25(5) and section 28 of the Right to Information Act, 2005, the Chief Justice of the High Court of Judicature at Bombay being the 'Competent Authority' is hereby pleased to direct that the following amendments shall be made to "The Bombay High Court Right to Information (Revised) Rules, 2009" :-

- A. The Word "or Indian Postal Order payable to the Public Authority *i.e.* Public Information Officer, High Court, Bombay" shall be inserted between the words ".....or Money Order" and "or by affixing a court fee stamp ....." in Rule 4, Rule 10 (1) of Chapter II and Rule 15; Rule 17 of Chapter III of the Bombay High Court Right to Information (Revised) Rules, 2009.
- B. The Word "and Indian Postal Order" shall be inserted between the words "The fees received by way of cash against proper receipt" and "shall be credited to the Treasury....." in Rule 17 of Chapter III of Bombay High Court Right to Information (Revised) Rules, 2009.

High Court of Judicature At Bombay,  
dated the 17th March 2017.

MANGESH S. PATIL,  
Registrar General.

भाग चार-क-१८—१



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-क

वर्ष ५, अंक ५१]

सोमवार, ऑगस्ट ५, २०१९/श्रावण १४, शके १९४१

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ७४

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकार्यांनी तयार केलेले

(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांमधील इतर)

वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),

जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

THE BOMBAY HIGH COURT RIGHT TO INFORMATION (REVISED) RULES, 2009.

No. P-0703/2009.— In exercise of the powers conferred by section 25(5) and section 28 of the Right to Information Act, 2005, the Hon'ble the Chief Justice of the High Court of Judicature at Bombay being the 'Competent Authority' is hereby pleased to direct that the following amendments shall be made to "The Bombay High Court Right to Information (Revised) Rules, 2009" :—

1. Delete the following sentence appearing in existing Rule 4 of Chapter II of the Bombay High Court Right to Information (Revised) Rules, 2009 occurred after the sentence " affixing a court fee stamp of rupees ten "

" and a self addressed envelope bearing postal stamps equivalent to the rate prescribed for Registered Post with Acknowledgment due (R.P.A.D.) alongwith the application."

2. " Delete the existing Sub-Rule (a) of Rule 13 in Chapter II of the Bombay High Court Right to Information (Revised) Rules, 2009."

High Court of Judicature at Bombay,  
dated 2nd August, 2019.

SURENDRA P. TAVADE,  
Registrar General.

(१)

THE HIGH COURT OF JUDICATURE AT BOMBAY  
APPELLATE SIDE  
NOTIFICATION

THE MAHARASHTRA DISTRICT COURTS RIGHT TO INFORMATION (REVISED) RULES, 2009

No. P-0703/2009.— In exercise of the powers conferred by section 25(5) and section 28 of the Right to Information Act, 2005, the Hon'ble the Chief Justice of the High Court of Judicature at Bombay being the 'Competent Authority' is hereby pleased to direct that the following amendments shall be made to "The Maharashtra District Courts Right to Information (Revised) Rules, 2009" :—

1. Delete the following sentence appearing in existing Rule 4 of Chapter II of the Maharashtra District Courts Right to Information (Revised) Rules, 2009 occurred after the sentence "affixing a court fee stamp of rupees ten "

" and a self addressed envelope bearing postal stamps equivalent to the rate prescribed for Registered Post with Acknowledgment due (R.P.A.D.) alongwith the application."

2. " Delete the existing Sub-Rule (a) of Rule 13 in Chapter II of the Maharashtra District Courts Right to Information (Revised) Rules, 2009."

High Court of Judicature at Bombay,  
dated 2nd August 2019.

SURENDRA P. TAVADE,  
Registrar General.